Shreenarayan Yadav

PAN: AAMPY5666J

Assembly Constituancy No. 145 Sahebpur, Kamal (Begusarai)

Plot No. 212, Kautilya Nagar, MLA Colony, Patna

Details of Fixed & Flextualating Assets

As on 31.03.2017

	A3 011 31.03.2017			
(A)	Bank Balance			
1.	PNB SB A/c -2910000100198357, (Smt. Prem Lata Devi-wife)	2	221871=24	
2.	SBI SB A/c -10238637423	-	2209850=20	
3.	SBI SB A/C-33769576780 Panchveer (Election A/c)	×	90223=00	
4.	SBI SB A/C-35236030629 Panchveer		66710=00	
5.	SBI SB A/C-20034545924 Panchveer		41873=78	
		Total	2630528=22	
			24	
(B)	Jewellery			
1.	Self (Gold-40.50 gm.)		117450=00	
2.	Wife (Gold-151.36 gm.)	•	438944=00	
(C)	Land			
1.	Pustaini Land, Mauza-Phulmallik, P.SShahpur Kamal,	-		
	Dist. Begusarai, Agriculture Land - 26 Acre.			
	(Estimated Market Value-2.05 crore)			
2.	Mauza- Raghunath pur, Barari, Mauza-Malhipur,			
	(Value- 80.00 Lac) (29 Acre.)			
3.	Kautilya Nagar, Flat No.212. (2415 sqft.)			
	(Estimated Market Value- 3037000) .			
4.	Indrapuri Colony (4080 sqft.)			
	(Estimated Market Value- 4000000)			
(D)	Centa Fie Car- BR01CU-0006) (Purchase 2016)		2500000=00	
(E)	Inova Car (BRO1PB-0006)Purchase year-2014	*	1185000=00	
(F)	Investment: Share in Prem Shree Infra.(wife) as on 31.03.2016		2013674=00	

Note: Husband & Wife is both Income tax Assesses.

Sheeconarayam yadar. Signature

Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

	ction toCom	7 3 00000 2000 2000 300 300	
Shreemarayan yadan	mistrail of Late Bhuy	iungi frasad ya	dar
Agodyears, resident of	(menti	on full postal address), a ca	ndidate at the aless
Election, do hereby solemnly affirm	and state on oath as under:-		
(strike out whichever is not applicable (1) I am a candidate set up by Independent candidate.	RJA (name of th	ne political party) / am cont	esting as an
(2) Details of PAN and status of f	iling of Income tax return :		4 .1
Sl. No. Names	Permanent	The financial year for	Total income

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return (in Rupees)
1.	Self	AAMPYS666T	2016-17(F/Y)	7,24,808
2.	Spouse-	ABWPD6296P	2015-16(F/4)	7,30,090
3.	Dependent 1	N.A	N.A	N·A
4.	Dependent 2	N. A	N· A	N· A
5.	Dependent 3	N. A	N· A	N·A

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	N·A
(b)	Name of the court, Case No. and Date of order taking cognizance :	N· A
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	N·A

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for	N. A	
	which convicted :	*	
(b)	Name of the Court(s), Case No. and	N. A	18.1
	Date(s) of order(s).		-

my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

(5) That I give herein below the details of ree assets (movable and is movable etc.) of mysels.

 In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/Institution and Branch are to be given

Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect at listed companies and as per books in case of non-listed companies should be given.

Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
)	Cash in hand	200,000	150-000	N.A	N. A	N.A
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	581, Pundocer (1) Ro 90,223 (11) Ro 66,710 (11) R. 41874 SAS, Ashiyang. Ro .2209850fc	PNB. bosing Rd. Patng. Ro. 221871-24	N.A	N· 4	N· A
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	N.A	N·A	NIA	N·A	N. A
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	N·A	N·A	N.A	N-A	X-A
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	N·A	N·A	N. A	NA	NA
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	BROICU-0006 centafie B.25,00,000/- year 2016	BROIPB-0006 INDVA Ro.11,85,000- YEAR 2014	NA	NA	MA
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	B. 120,000-	151.36grom Ro. 4408001-	NA	NA	MA

Any other assets such as value of Claims/interest	N.A	N.A	N-A	N.A	N. A
(ix, Gross Total value	2,28,657	1996,871	N.A	N.A	N. A

3. Details of Immovable assets:
(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
1)	Agricultural Land - Location(s) Survey number(s)	Fulrmalik 1118,1141 etc Macherse 533, 534 etc.	N·A	N· A	N-A	N.A
	Area (Total measurement in acres)	26 Acrs.	N.A	N·A	N.A	N.A
	·Whether inherited property (Yes or NO)	yes	N.A	N.A	N.A	N·A
	Date of purchase in case of self acquired property	N·A	N.A	N· A	N-A	Y-A
	Cust of Land (in case of purchase)at the time of purchase	N·A	N. A	N·A	N·A	N· A
	Any Investment on the land by way of development, construction etc.	N.A	N·A	N. A	N- A	N· A
	Approximate Current market value	2,10,00,000 -	N.A	N.A	N.A	N.4
ii)	Non-Agricultural Land Location(s) Survey number(s)	Ragherandon Malhibersp. 319,330 etc.	N.A	N· A	N·A	N· A
	Area (Total measurement in sq. ft.)	29 Acrs.	N. A	N.A	N·A	N.A
	Whether inherited property (Yes or NO)	yes	N·A	N.A	N·A	N· A
	Date of purchase in case of self acquired property	N·A	N·A	N· A	N.A	N· A
	Cost of Land (in case of purchase) at the time of purchase	N·A	N·A	N· A	N.A	N· A
	Any Investment on the land by way of development, construction etc.	N·A	N.A	N· A	N.A	N.A
Th	Approximate Current market	85,00,000	N·A	N-A	N·A	N. A
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	N· A	N;A	N.A	N·A	N·A
	Built up Area (Total measurement in sq. ft.)	N· A	N.A	N· A	N·A	N. A

	V wher inherited property (* cs or NO)	NA	NA	NA	NA	NA
	Dow of purchase in case of self activitied property	NA	NA	NA	NA	NA
	C est of property (in case of prochase) at the time of prochase	N·A	NA	NA	NA	NA
	Any investment on the property by way of development, construction etc.	NA	NA	NA	NA	NA.
	Approximate Current market value	NA	NA	MA	NA	NA
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	Patra Pleto. 212.MLACO- op. Colony.	Endaperi colory A/38 Samentura Patra dt. 9.12.1992	N. A	W. A	ж. д
	Area (Total measurement in sq. ft.)	241584.	4080 864.	N.A	N.A	N. A
	Built up Area (Total measurement in sq. ft.)	1600 seft.	2800 4.	N.A	N.A	N. A
	Whether inherited property (Yes or NO)	N.A	N·A	M.A	N. A	N.A
	Date of purchase in case of self acquired property	29.11. 1996	9-12-1992	N. A	N.A	N.A
C71	Cost of property (in case of purchase) at the time of purchase	B. 37,000/-	R. 75000.	N. A	N.A	N.A
	Any Investment on the land by way of development, construction etc.	R. 20, 00,000	B. 20,00,000	N.A	N.A	N· A
	Approximate Current market value	B. 32,40,000/-	B. 42,20,000 -	N. A	N.A	N·A
(v)	Others (such as interest in property)	NIA	N.A	N· A	N· A	N'A
(vi)	Total of Current Market Value of (i) to (v) above	3,27,40.000/-	42,20.000	N.A	M. A	N· A

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:

(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	Bonk bom from SAS vehicle. B. 10,00,000	N·A	N. A	₩· A	N. A
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	N·A	N.A	14.4	NI.A	N. A

	Any other liability	N.A	N.A	N.A	N.A	M.A
	Grand total of liabilities	B. 1000 0001.	N-A	N. A	NA	MA
(ii)	Government Dues: Dues to departments dealing with government accommodation	N.A	NA	NA	NA	NA.
	Dues to departments dealing with supply of water	N· A	NA	NA	NA	NA
	Dues to departments dealing with supply of electricity	N. A	NA	NA	NA	WA
>	Dues to departments dealing with supply of telephones/mobiles	N.A	MA	NA	NA	NA
	Dues to departments dealing with government transport (including aircrafts and Inclicopters)	N. A	NA	NA	NA	NA .
	Income Tax Dues	N. A	NA	NA	NA	NA
	Wealth Tax Dues	N. A	NA	NA	NA	NA
1	Service Tax Dues	N. A.	NA	NA	NA	NA
	Municipal /Property Tax Dues	N.A	NA	NA	NA	NA
	Sales Tax Dues	N. A	NA	NA	NA	MA
	Any other dues	N. A	NA.	. NA	NA	NA
	Grand total of all Govt. dues	N·A	MA	NA .	NA	NA

(7) Details of profession or occupation:
a. Self. 5055 Fl. Service, Agricultureand skhebpur Kamal 145 MLA

b. Spouse . Horne Wafe (8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt/Kum: Shreemarayan Yadav 5/0 Late Bhejangi Pd. Yadav. Rgc 81
2.	Full postal address	Vill. Wherehat, PO. Phulmatic it's Saleb.
3.	Number and Name of the constituency and	145 Sahelpurkamal, Bihar
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Rastriya Santa bal
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	ne

5	+	ANof	0 60 400		NIA		M.A
		SOUTH			ear for which I		al lacone ston
	(8	a) Candidate AAMPY	5666 1		2016-17 (urn filed	2/ 000
	16	prouse: ABWPD	6296P		91-210		724808
5.	(0	Dependents	s of Assets an		N. A		N. A
	7,	Description	Self	Spouse			
١.		Moveable Asset (Total value)	5228 657		Dependent-I	Dependent-II	Dependent-III
3.		Immovable Asset	N.A	MA.	NA	WA	NA
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	37000f-	75000£	N:A	NA	N.4
	(ii)	Approximate Current Market Price of Asset (Total Value)	3240000	30,00,000 42,30,000(NA	NA	NA
1		Liabilities	N.A	MA	NA	MA	NA .
		(i) Government dues (Total)	NA	NA	NA	NA	MA
		(ii) Loans from Bank, Financial Institutions and others (Total)	10,00,000	N.A.	NA	NA	WA.
	Highest educational qualification: MA, fators University, fators. (Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)						

VERIFICATION
I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the pest of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that: (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) I. my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 3 and 4 above; above.
Verified at
Shreenasayan yada
DEPONENT

- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
 - 2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
 - 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
 - 4. The affidavit should be either typed or written legibly and neatly.